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**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

IA 321/2017 In C.P. (I.B) No. 33/9/NCLT/AHM/2017

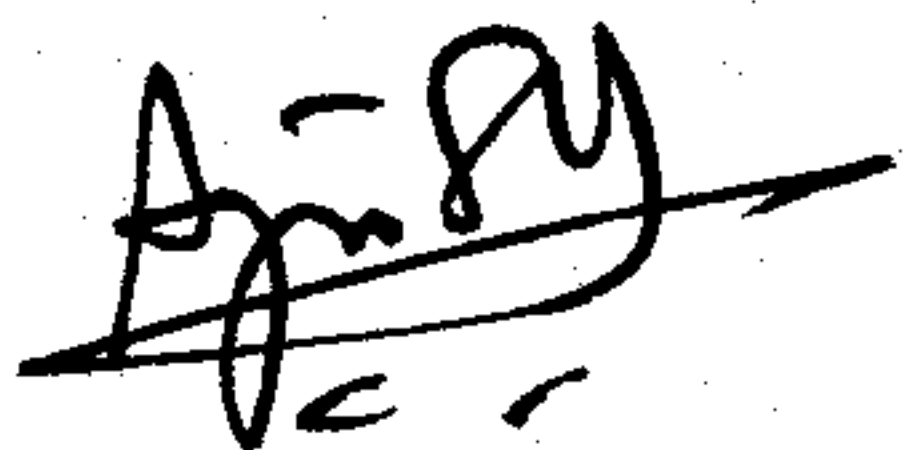
Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 10.10.2017**

Name of the Company: Fenil Bharatbhai Shah
V/s.
Ramubhai S. Patel & Ors.

Section of the Companies Act: Section 60(5)(c) r/w 22 of the Insolvency and
Bankruptcy Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	A. R. Sheth	Adv. & Solicitor	Applicant	
2.				

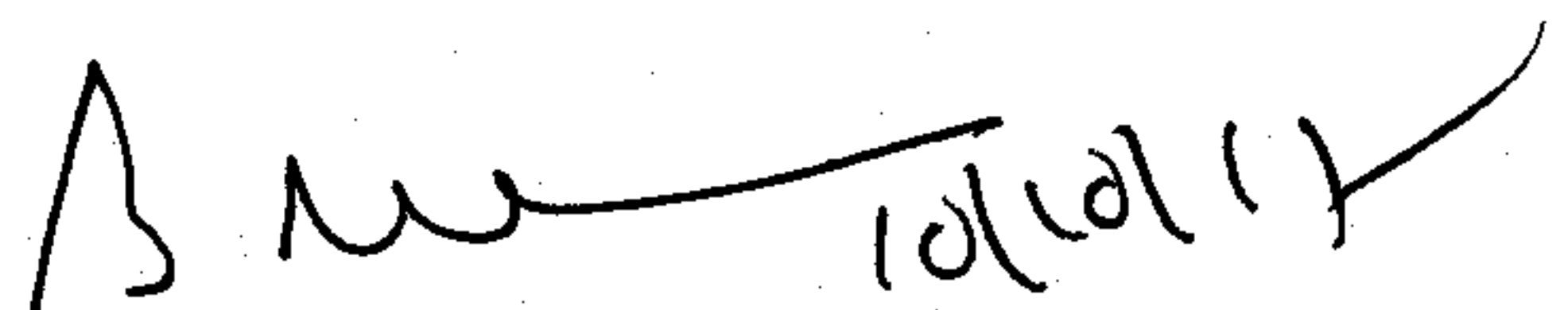
ORDER

Learned Advocate Mr. Arjun Sheth present for Applicant. None present for Respondent in IA 321/2017.

Applicant shall issue notice of date of hearing on respondents and shall file proof of service.

Respondents shall file their reply within two days after serving copy in advance to other side.

List the matter on 13.10.2017 for hearing.


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 10th day of October, 2017.